

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT NO. 1)
NEW DELHI.**

(IB)507(PB)/2017

In the matter of:

Guptaji Electric Company ...Applicant

v.

M/s. Amarpali Dream Valley Pvt. Ltd. ...Respondent

SECTION: Under Section 9 of IBC.

Order delivered on 27.02.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**SHRI S.K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

For the Applicant

Mr. Anurag Sharma &
Ms. Gunjan Mittal, Adv.
Mr. Alok Aggarwal, Adv.
Ms. Rati Tandon, Adv.

For the Cor. Debtor

ORDER

Ld. Counsel for the corporate debtor submits that the connected matters relating to the same applicant are pending before the Hon'ble Supreme Court and the dates for hearing of the same are 15th and 27th March respectively. Ld. Counsel also submits a copy of the particulars of the resolution plan which is already



placed before the Supreme Court and is also filed here for the consideration. Let the matter be posted before the Principal Bench on 03.04.2018. ~~By~~

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

KCS

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)